

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ECLAT INDUSTRIES LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	ECLAT INDUSTRIES LIMITED
2. Date of incorporation of corporate debtor	19/06/1967
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Patna
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100BR1967PLC000803
5. Address of the registered office and principal office (if any) of corporate debtor	C-30/31, Industrial Area Pataliputra Patna, Patna BR,800013 India
6. Insolvency commencement date in respect of corporate debtor	21.09.2022 being date of order by Hon'ble NCLT, Kolkata
7. Estimated date of closure of insolvency resolution process	20.03.2023 (180 days from CIRP commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Avishek Gupta IBBI /IPA- 003/IP-N000135/2017-18/11499
9. Address and e-mail of the interim resolution professional, as registered with the Board	CK – 104, Sector II, Salt Lake City, Kolkata – 700091 avishek@optimusresolution.net
10. Address and e-mail to be used for correspondence with the interim resolution professional	CK – 104, Sector II, Salt Lake City, Kolkata – 700091 cirp.eclatindustries@gmail.com
11. Last date for submission of claims	05.10.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable as per Information available

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ECLAT INDUSTRIES LIMITED on 21.09.2022.

The creditors of ECLAT INDUSTRIES LIMITED are hereby called upon to submit their claims with proof on or before 05.10.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Avishek Gupta

Interim Resolution Professional
For ECLAT INDUSTRIES LIMITED

Date: 23.09.2022

Place: Kolkata



Avishek Gupta